
(2014) 03 MP CK 0001
In the Madhya Pradesh High Court
Case No : Writ Petition No. 7269/2009

Premalal

APPELLANT

Vs

Union of India

RESPONDENT

Date of Decision : 05-03-2014

Acts Referred:

Constitution of India, 1950 — Article 227

Citation : (2014) 3 MPHT 27

Hon'ble Judges : A.M. Khanwilkar, C.J;K.K. Lahoti, J

Bench : Division Bench

Advocate : Akash Choudhary, Advocate for the Appellant; Amrit Ruprah, Advocate for the Respondent

Final Decision : Dismissed

Judgement

1. Heard Counsel for the parties. This petition is directed against the order dated 6-12-07 passed in O.A. No. 67/2007 by Central Administrative Tribunal, Jabalpur, Bench Jabalpur, by which the petition filed by the petitioner seeking promotion on the post of Office Superintendent, Grade II has been dismissed.
2. The Tribunal considered the case on merits and found that petitioner earlier though failed to pass the selection examination, was given ad hoc promotion, but subsequently the aforesaid order of promotion was withdrawn. Petitioner could not make out a case that he was having a right to hold the post.
3. In view of the aforesaid, the Tribunal dismissed the petition and maintained the order of reversion. Reference has been made by the Tribunal to the decision of the Apex Court in the case of Inder Pal Yadav and Others Vs. Union of India (UOI) and Others, , in the impugned order.
4. We do not find any reason warranting interference in exercise of jurisdiction under Article 227 of the Constitution of India. Petition is, accordingly, dismissed with no orders as to costs.